

Saturday , January 18, 1862

***INDIAN LEG.
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P . L .

Abstract of the Proceedings of the Council of the Governor General of India assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap 67.

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THE Council met at Government House on Saturday, the 18th January 1862

PRESENT :

His Excellency the Viceroy and Governor General of India, *presiding.*

Additional Members of { His Honor the Lieutenant Governor of Bengal
the Council ... { and
{ His Highness the Maharajah of Patiala, &c. &c.

Ordinary Members of the Council	{	The Hon'ble Sir H. B. E. Frere, K. C. E.
		The Hon'ble Cecil Beadon.
		Major General the Hon'ble Sir R. Napier, K. C. B.
		The Hon'ble S. Laing.
		The Hon'ble W. Ritchie.

Additional Members of the Council	...	The Hon'ble H. B. Harrington.
		The Hon'ble H. Forbes.
		The Hon'ble C. J. Erskine.
		The Hon'ble W. S. Fitzwilliam.
		The Hon'ble D. Cowie.
		The Hon'ble Rajah Deo Narain Singh Bahadoor.
		The Hon'ble Rajah Dinkar Rao Rugeeauth Moon- tazim Bahadoor.

His Highness the Maharajah of Puttiala and the Hon'ble Rajah Deo Narain Singh Bahadoor and the Hon'ble Dinkar Rao Rugonauth Bahadoor made a solemn declaration of Allegiance to Her Majesty, and that they would faithfully fulfil the duties of their office.

The other Additional Members took the Oath of Allegiance, and the Oath that they would faithfully fulfil the duties of their office.

RULES FOR THE CONDUCT OF BUSINESS.

His Excellency the Viceroy and Governor General laid on the table the Rules for the Conduct of Business at Meetings of the Council.

His Excellency stated that the Rules had been framed by the Governor General in Council in accordance with the Act of Parliament, but that they were open to consideration and revision by the Council. A copy would be forwarded to each Member. By the Rules it was provided that the Council should ordinarily meet on Wednesdays, and His Excellency would propose that the next Meeting be held on Wednesday next. He would remind the Council that, under the 14th Rule, three days' previous notice of the Title and Subject of any Bill which any Member wished to introduce must be given to the Secretary, and therefore if leave were to be moved for to introduce any Bill next Wednesday, such notice must be given this day.

The Council then adjourned till Wednesday, the 22nd instant.

W. GREY.

Secy. to the Govt. of India, Home Dept.

CALCUTTA,
The 18th January 1862.

